

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/0080/2020  
IN  
ORIGINAL APPLICATION NO.170/00470/2020**

**DATED THIS THE 4<sup>TH</sup> DAY OF DECEMBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

A.P. Jayan, Engg. Assistant,  
Aged about 52 years  
Working at AIR, Bangalore,  
R/o No.A 301, United Crossandra Apartment,  
Horamavu, Bangalore – 560 113. ...Petitioner

(By Advocate Shri N. Obalappa)

Vs.

1.Sri Ravi Mittal,  
Secretary,  
Ministry of Information and Broadcasting,  
'A' Wing, Shastry Bhavan,  
New Delhi – 110 001.

2.Sri Shashi Shekar Vempati,  
Chief Executive Officer  
Prasar Bharati Secretariat,  
Tower "C" , Doordarshan Bhavan,  
Mandi House, Copernicus Marg,  
New Delhi – 110 001.

3.The Director General (post vacant),  
All India Radio, Akashvani Bhavan,  
Parliament Street, New Delhi – 110 001.

4. Sri S. Ramachandran,  
Addl. Director General, South Zone,  
All India Radio & Doordarshan,  
Swami Sivananda Salai,  
Chennai-600 004.

5. Smt Neha Swamy,  
Dy. Director General (Engineering)/  
Head of Office,  
All India Radio,  
Rajbhavan Road,  
Bangalore-560 001.

(By Shri Vishnu Bhat Counsel for Respondents No.4 & 5)

**O R D E R (ORAL)**

**PER: SURESH KUMAR MONGA, MEMBER (J)**

At the very outset, Shri Vishnu Bhat learned counsel representing the Respondents stated that in view of order dated 20.10.2020 passed in OA.No.470/2020, the applicant has been permitted to join his duties, and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri Vishnu Bhat, has not been disputed by Shri Obalappa, learned counsel representing the petitioner.
3. Accordingly, the present Contempt Petition is disposed of having been rendered infructuous.
4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

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